

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF CREDITORS OF BEST DEAL TV PRIVATE LIMITED**

Sr.No.	Relevant Particulars	
1	Name of Corporate Debtor	<b>Best Deal TV Private Limited</b>
2	Date of incorporation of corporate debtor	December 18, 2014
3	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies (Mumbai) under the Companies Act, 1956
4	Corporate identity number / limited liability identification number of corporate debtor	U92120MH2014PTC260211
5	Address of the registered office and principal office (if any) of the corporate debtor	<b>Registered Office:</b> Shop No. G-13, Rehab Building, 1-A, CTS No.343, W.E.Highway, Shankarwadi, Jogeshwari (E) Mumbai – 400 060
6	Insolvency commencement date	<b>May 5, 2017</b>
7	Estimated date of closure of insolvency resolution process	180 days from the commencement of resolution process which is October 31, 2017
8	Name, address, email address and the registered number of interim resolution professional	<b>Rajendra K. Bhuta @ (<a href="mailto:rkbhuta@gmail.com">rkbhuta@gmail.com</a>)</b> 1207 Yogi Paradise, Yogi Nagar, Borivali (W) Mumbai 400092. Add. Office: 203 Raghuvver Tower, Chamunda Circle, Borivali (W) Mumbai 400092. Registration no.: IBBI/IPA- IP/ 00078/2016-2017/1074
9	Last date of submission of claims	<b>May 30 , 2017</b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Best Deal TV Private Limited on May 5, 2017.

The creditors of Best Deal TV Private Limited, are hereby called upon to submit a proof of their claims on or before May 29, 2017 to the interim resolution professional at the office address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof claims by in person, by post, or electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Interim resolution professional

Date and Place: May 17, 2017, Mumbai

sd/-

**Rajendra K. Bhuta**